

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 301

IA-3385/2020

In

IB-432(ND)/2019

IN THE MATTER OF:

Mr. Arun Kumar Sinha

Vs

M/s. Three C Homes Pvt. Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 11.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

: Mr. Rishabh Jain, Advocate. Along with
Mr. Gaurav Katiyar, RP in person.

For the YEIDA

: Mr. Amar Gupta, Mr. Aniket Aggarwal,
Mr. Pravan Tanwar, Advocates.

For the RA

: Adv. Gopal Jain, Sr. Adv., Adv. Abir Roy,
Adv. Vivek Pandey, Adv. Aman, Adv. Sukanya.

ORDER

Heard the submissions made by Mr. Rishabh Jain, Learned Counsel appearing for the Resolution Professional in rejoinder.

Arguments in the application seeking approval of the Resolution Plan are concluded.

Liberty granted to the Resolution Professional to file brief synopsis, list of dates and distribution chart within one week.

The Respondents are also at liberty to file brief synopsis and list of dates within one week.

Orders in the application is **reserved**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)